

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3902
ANSWERED ON:19.12.2006
LEGISLATION BY NATIONAL COMMISSION FOR WOMEN
Kharventhan Shri Salarapatty Kuppusamy

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the National Commission for Women (NCW) has been given the responsibility of reviewing legislations having direct and indirect bearing on women;
- (b) if so, the details thereof;
- (c) the number of legislations have been reviewed so far and the number of legislations which are yet to be reviewed;
- (d) the major recommendations made by NCW and action taken thereon; and
- (e) the time by which the rest of the legislations would be reviewed?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY)

(a)&(b) Yes, Sir. One of the functions laid down for the National Commission for Women (NCW) in the National Commission for Women Act, 1990 (No. 20 of 1990) is to review, from time to time, the existing provisions of the Constitution and other laws affecting women and recommend amendments thereto so as to suggest remedial legislative measures to meet any lacunae, inadequacies or shortcomings in such legislations.

(c),(d)&(e) NCW has reviewed various legislations affecting women from a gender perspective. The list of legislations reviewed by NCW and the current status of their amendment is annexed.